

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.152/1998

Thursday this the 29th day of January, 1998.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

Sajeesh S/o Balan,
Extra Departmental Delivery Agent(Provisional),
Angadi Branch Office,
Kumaranalloor, Palakkad,
residing at Pavankulangara Veedu,
Kolladathur PO,
Palakkad.679 552.

...Applicant

(By Advocate Mr. M.R.Rajendran Nair (rep.))

Vs.

The Sub Divisional Inspector of
Post Offices, Pattampi.

...Respondent

(By Advocate Mr. George Cherian for Mr.V.P.Thomas,ACGSC)

The application having been heard on 29.1.98, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is working as a provisional
Extra Departmental Delivery Agent, Angadi Branch Post Office
has filed this application apprehending that his
candidature may not be considered for the reason that his
name has not been sponsored by the Employment Exchange, for
a declaration that he is entitled to be considered for
regular selection and appointment to the post of Extra
Departmental Delivery Agent, Angadi Branch Post Office and
for a direction to consider his candidature also alongwith
those sponsored by the Employment Exchange.

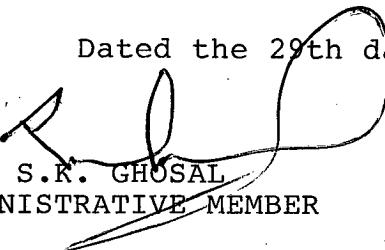
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2. When the application came up for hearing on admission today, the learned counsel appearing on behalf of the respondent submits that in view of the ruling of the Hon'ble Supreme Court in Excise Supdt. Malkapatnam, Krishna Dist. A.P. Vs. KBN Visweswara Rao and others, 1996 (6) SCC 216, the candidature of the applicant also will be considered alongwith those sponsored by the Employment Exchange, even though his name has not been sponsored by the Employment Exchange.

3. In view of the submission of the learned counsel appearing on behalf of the respondents, we dispose of this application with a direction to the respondent to consider the candidature of the applicant also for selection and appointment to the post of Extra Departmental Delivery Agent, Angadi Branch Post Office, even though his name has not been sponsored by the Employment Exchange. No order as to costs.

4. Learned counsel for the respondents undertakes to inform the respondent of this order, forthwith.

Dated the 29th day of January, 1998.


S.R. GHOSAL
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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